

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-507
Appeal-17/252/ND/2024

IN THE MATTER OF:

Dream Land Farms Private Limited and Ors.

....Applicant

Vs.

Roc and Ors.

.....Respondent

SECTION

U/s 252

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Himanshu Harbola, Mr. Rohit Rakiwal, Advs.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Ms. Jyoti khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant is present and submitted that in terms of order dated 07.02.2024, they have served the Respondents and has filed proof of service which is now available on the e-portal. Ld. Counsel on behalf of RoC is present and submitted that they have filed their report. However, the same is not reflected on the e-portal. Ld. Counsel for the RoC is directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal. No one is present on behalf of Income Tax Department. Once again, last opportunity is given to the Income Tax Department to file their report, if so desire. List the matter on **12.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)